

| 1 | 2 | 3 |
|---|----------------|----------------|
| 5. Calcutta Electric Supply Co. | 3.24 | 4.80 |
| 6. Damodar Valley Corporation | 245.73 | 251.42 |
| 7. Delhi Electric Supply Undertaking | 36.39 | 36.88 |
| 8. Durgapur Project Ltd. | 44.39 | 79.92 |
| 9. Gujarat State Electricity Board | 115.50 | 148.37 |
| 10. Haryana State Electricity Board | 109.69 | 129.55 |
| 11. Karnataka Power Corporation Ltd. | 15.50 | 8.34 |
| 12. Madhya Pradesh Elec. Board | 44.41 | 48.45 |
| 13. Maharashtra State Elec. Board | 245.75 | 319.96 |
| 14. National Thermal Power Corporation. | 70.73 | 172.38 |
| 15. Orissa State Elec. Board | 3.28 | 13.89 |
| 16. Punjab State Elec. Board | 125.71 | 191.28 |
| 17. Rajasthan State Elec. Board | 34.02 | 19.99 |
| 18. Tamil Nadu Elec. Board | 67.05 | 82.33 |
| 19. Uttar Pradesh State Elec. Board | 412.50 | 291.78 |
| 20. West Bengal State Elec. Board | 128.65 | 133.14 |
| 21. West Bengal Power Dev. Corpon. | 169.78 | 148.51 |
| 22. Others | (—)0.19 | 10.29 |
| TOTAL : | 1847.22 | 2391.69 |

(c) The dues have accumulated over a period of time because of gap between the value of coal supplied by coal companies and payments made by power utilities. One of the main reasons for non-clearance of coal bills is the financial constraints faced by the power utilities.

(d) Steps taken to recover the outstanding dues are as follows :

(i) All Power units commissioned after 1st April, 1989 were being supplied coal only against advance payment or against revolving Letter of Credit.

(ii) Government of India have decided to adjust all undisputed coal sales outstanding as on 31st May, 1990 against the Central Assistance to State plans payable to the State Governments whose State Electricity Boards had defaulted in four equal instalments. So far three instalments have been received.

(iii) As a result of mounting arrears of outstanding dues, Ministry of Coal advised CIL to start supplying coal to the Power Utilities only against advance payments. This scheme, which is better known as 'Cash and Carry Scheme' was introduced with effect from 1st October, 1991. A decision has since been taken to enforce this scheme strictly with effect from April, 1993.

(iv) State Governments have been requested to persuade/enable their State Electricity Boards to clear the outstanding dues at the earliest.

Shortage of coal in coal undertakings

1475. SHRI PARMESHWAR KUMAR AGARWALLA : Will the Minister of COAL be pleased to state :

(a) what is the quantum of shortage of coal in respect of Eastern Coalfields Ltd.

(ECL), Bharat Coking Coal Ltd. (BCCL), Central Coalfields Ltd. (CCL), Western Coalfields Ltd. (WCL), Northern Coalfields Ltd. (NCL), South Eastern Coalfields Ltd. (SECL), Newly created Mahanadi Coalfields Ltd. (MCL), and Singareni Coal Company Ltd. (SCCL) between the book figure and physical stock during the last four years, year-wise;

(b) what are the reasons therefor; and

(c) what is the quantity of coal lying in stock after physical verification which can be sold in the market to the consumer?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA) : (a) to (c) The information is being collected and to the extent available will be placed on the Table of the House.

Coal production capacity during Eighth Five Year Plan period

1476. SHRI PARMESHWAR KUMAR AGARWALLA : Will the Minister of COAL be pleased to state :

(a) what is the estimated Capital Cost of creation of one ton production capacity of coal per annum of various projects during the Eight Five Year Plan period;

(b) what are the details of the cost of each project;

(c) what is the production capacity that will be created by each project after an investment of Rs. 8520 crores in CIL and Rs. 1850 crores in Singareni under Eighth Five Year Plan; and

(d) what is the estimated production cost per M.T. of Coal after the above mentioned investments?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA) : (a), (b) and (d) During the Eighth Plan 108 new/expansion/reorganisation coal mining projects have been identified for development. Since 1st April, 1992, till date, Government have sanctioned following new projects, which were identified for 8th Plan period :

| Name of Project | Date of sanction | Sanctioned cost (Rs. in crores) | Anticipated cost of production per tonne at 100% capacity (Rupees) |
|-----------------------------|------------------|---------------------------------|--|
| 1 | 2 | 3 | 4 |
| 1. Bakulia UG project (ECL) | 5-8-92 | 104.66 | 358.21 |
| 2. Samleshwari OC (MCL) | 5-8-92 | 126.85 | 153.42 |
| 3. Dudhichua Expn. (NCL) | 25-8-92 | 868.93 | 188.92 |
| 4. Gondegaon OC (WCL) | 14-12-92 | 67.96 | 279.49 |
| 5. Parej OC (CCL) | 4-3-93 | 116.19 | 190.43 |
| 6. Medapalli OCP (SCCL) | 21-4-93 | 219.82 | 395.65 |